

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:458
ANSWERED ON:05.09.2011
EMPLOYEES PENSION SCHEME
Meghwal Shri Arjun Ram ;Patel Shri Bal Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Employees Pension Scheme (EPS), 1995 provides for revising it after ten years;
- (b) if so, whether such revisions were undertaken and if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether any representations seeking amendments to the scheme have been received from various organisations/quarters;
- (e) if so, the details thereof during the last three years; and
- (f) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 458 FOR 05.09.2011 REGARDING EMPLOYEES PENSION SCHEME BY SHRI ARJUN MEGHWAL AND BAL KUMAR PATEL.

(a): No, Madam.

(b) & (c): Does not arise in view of reply to part (a) above.

(d) to (f): During the last three years, several representations have been received demanding increase in benefits by modifying the provisions of the Employees' Pension Scheme, 1995 (EPS, 1995). The suggestion/representations/complaints received primarily cover the following:

Increase in minimum pension.

Increase of rate of contribution of employers and Government towards Employees' Pension Scheme, 95.

Grant of Additional Relief regularly.

Increase in the maximum salary limit.

Pension at par with Central Government.

Restoration of provisions of Commutation and Return of Capital.

DA to pensioners linked with cost of index.

The Central Government had constituted an Expert Committee for reviewing the EPS, 1995. The Expert Committee submitted its report to the Central Government on 5th August, 2010 and the recommendations of the Committee were placed before the Central Board of Trustees, Employees' Provident Fund [CBT (EPF)] for consideration on 15th September, 2010. The CBT (EPF) directed that the report be first considered by the Pension Implementation Committee (PIC). The PIC has since finalized its report and sent it to Employees' Provident Fund Organisation for placing it before the CBT (EPF) for taking a final decision in the matter.